

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 18/PUN/2015

निर्धारण वर्ष / Assessment Year : 2002-03

Late Shri Babanlal Bhikulal Agarwal,
Through L/H Shri Anil Babanlal Agarwal,
84-85 Main Road, Raver,
Pin-425 508, Dist. Jalgaon
PAN : AABHA7676P

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward 2(2), Jalgaon.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Sunil Ganoo

Revenue by : Shri Sudhendu Das

सुनवाई की तारीख / Date of Hearing : 29.01.2021

घोषणा की तारीख / Date of Pronouncement : 22.02.2021

आदेश / ORDER

PER BENCH:

This appeal preferred by the assessee emanates from the order of the Ld. CIT(Appeals)-2, Nashik dated 28.10.2014 for the assessment year 2002-03 as per the grounds of appeal on record.

2. The Ld. AR for the assessee through video conference submitted that the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct

Tax Vivad Se Vishwas Act, 2020 ('the VSV Act') and has filed an application dated 29.01.2021 along with Form-3 in this regard by stating as follows:

" 1. The appellant submits that he has filed a declaration under Vivad Se Vishwas Scheme on 12/10/2020 before the Hon' Designated Authority regarding aforesaid both the appeals.

2. This is to intimate you that certificate in Form 3 under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020 is issued by the learned Designated Authority PCIT Nashik 1 on 22.01.2021. Copy of the same is enclosed for your information and records.

3. In view of the above, the impugned both the appeals referred above may pleased be treated as withdrawn."

The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

3. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced on 22nd day of February, 2021.

Sd/-
WASEEM AHMED
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 22nd February, 2021.

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-2, Nashik.
4. The Pr. CIT-2, Nashik
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	29.01.2021	Sr.PS/PS
2	Draft placed before author	29.01.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		